

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 07**

**C.P. (IB)/426(MB)2024**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **CENTRAL BANK OF INDIA VS RAJANEE B JOSHI**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Ld. Counsel for the Petitioner is directed to file a copy of the Petition with the IBBI in terms of the Application to Adjudicating Authority Rules. He is also directed to place on record affidavit of service of demand notice and the petition. List this matter on Board on **11.07.2024**.

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**